

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 323**

IA-3738/2023

**IN**

**IB-317(ND)/2022**

**IN THE MATTER OF:**

M/s. Piramal Capital & Housing Finance Ltd. .... Petitioner/Applicant

Vs.

Andes Town Planners Pvt Ltd. .... Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 24.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner :

For the Respondent :

**ORDER**

**IA-3738/2023**

Ld. Counsel appearing for both the parties jointly seek an adjournment to enable the parties to arrive at conciliation as directed vide order dated 07.04.2024.

Matter adjourned **to 14.05.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay